

C.A.No. 3201 OF 1999

ITEM No.2

Court No. 5

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.No.4 IN Civil Appeal No.3201/1999

J.P. ANAND

Appellant (s)

VERSUS

D.G. BAFNA

Respondent (s)

(For modification of Court's Order)
(With Office Report)

Date : 11/02/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI
HON'BLE MR. JUSTICE BISHESHWAR PRASAD SINGH

For Appellant (s) Mr. Gopal Subramaniam, Sr.Adv.
Mr. Rakesh K. Sharma, Adv.

For Respondent (s) Mr. Ashok K. Chhabra, Adv. for
Ms. Madhu Moolchandani, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

The interlocutory application is dismissed.

.SP1

(S. Thapar)
PS to Registrar

(Janki Bhatia)
Court Master